

DIVISION BENCH

O-238

COURT - II

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/312(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> APRIL 2024**

IN THE MATTER OF	PHILIPS INDIA LIMITED
UNDER SECTION	SUB-SECTION (1) OF SECTION 66.

**Appearance (via video conferencing/physically)**

Mr. S N Mookherjee, Senior Advocate ] For the Petitioner  
Mr. Ratnanko Banerji, Senior Advocate  
Mr. Joy Saha, Senior Advocate  
Mr. Shaunak Mitra, Advocate  
Mr. Rishav Banerjee, Advocate  
Mr. Mehul Shah, Advocate  
Ms. Rusha Mitra, Advocate  
Mr. Naman Choudhury, Advocate  
Mr. Sarthak Makkar, Advocate

Mr. Jishnu Saha, Sr. Advocate ] For the Shareholders  
Mr. Reetobrato Mitra, Advocate  
Mr. Kausik Mitra, Advocate  
Ms. Labanyashree Sinha, Advocate  
Mr. Ramanji Ray Chaudhuri, Advocate  
Mr. M. Bajpai, Advocate

**ORDER**

1. Learned Sr. Counsel / Counsel for the parties present.
2. Ld. Sr. Counsel Mr. Jishnu Saha appearing for the Shareholders submits that he would like to file a short Affidavit to raise objection to the valuation of shares done that is in question. At request, two weeks' time is granted to do the same.
3. It is noted that no creditor has come to raise any objection to the same.
4. Rejoinder Affidavit, if any, be filed within a period of 7 (seven) days thereafter.
5. List this matter on **20.05.2024 at 10:30 A.M.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

MJ